

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/148/KOB/2024 IN IA(IBC)/168/KOB/2022 IN IA (IBC)/27/KOB/2021 in IBA/133/CB/2019
SECTION	SEC 60 (5) IBC.
NAME OF PARTIES	THE SOUTH INDIAN BANK LTD V/S ASHOK VELAMURI SESHADRI AND 3 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	HARIKUMAR G NAIR, AKHIL SURESH.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

09 April 2024

O R D E R

IA(IBC)/148/KOB/2024 IN IA(IBC)/168/KOB/2022 IN IA (IBC)/27/KOB/2021 in IBA/133/CB/2019

This is an IA bearing No. 148/KOB/2024 filed by the South Indian Bank Limited (Applicant herein) under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016. In the said Application, the Applicant has arrayed 4 respondents as parties.

Learned Counsel, Mr. Akhil Suresh appears physically on behalf of the Applicant.

Respondent No. 1, being the Liquidator of the Corporate Debtor, Viz., M/s Archana Motors Private Limited, is represented physically by Learned Counsel, Mr. Vinod P V and Learned Liquidator (Mr. Ashok Velamur Seshadri), who appears through virtual mode. Hence, service of notice is waived.

(2)

Registry is directed to issue notice to the unserved respondents returnable on 02.05.2024. In addition to above, the Applicant Bank is also directed to issue notice to the unserved respondents by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on the unserved respondents at least three days before the next date of hearing.

Respondents are at liberty to file reply affidavit at least 2 days before the next date of hearing, after serving copy of the same on the Counsel appearing for the Applicant.

List this matter for further considerations on **02.05.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**